

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) and (b). Yes. One Cook and Two Vendors have been working in the Canteen for quite long and are being paid consolidated monthly salary of Rs. 100/- to the cook and Rs. 55/- to each of the vendors in addition to a sum of Rs. 2/- per day to each of the three employees on account of lunch etc.

(c) and (d). Proposal to apply the Notification to the above staff is under examination. This Canteen is not yet working on a regular basis. The same is being re-organised and the question of applying the provisions of the said notification to the Canteen employees will arise only after the canteen starts functioning properly.

Dispute between S.E. Railway and Rayagada Municipality

4599. SHRI GIRIDHAR GOMANGO Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the dispute between S.E. Railway authority and Rayagada Municipality regarding the payment of holdings taxes is lying since 1966-67;

(b) if so, the steps taken by the Railway authority and the Rayagada Municipality to settle the dispute;

(c) whether the Municipality sent the demand list to concerned Railway authority recently and requested to pay the taxes to the Municipality;

(d) if so, what is the approximate money demanded and paid by the Railway authority; and

(e) if the taxes are yet to be paid, when the Railway authority is likely to settle the dispute?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN) (a) to (e). Prior to Re-organisation of States, Rayagada Municipality was part of the old

Madras Presidency and Municipal taxes on Central Government properties leviable under the Madras Local Board Act, 1920 were being paid by the Railway at the rate prescribed upto the year 1956-57. (However, consequent upon re-organisation of States, Rayagada Municipality became a part of Orissa State and it started claiming local taxes from 1957-58 onwards under the Orissa Municipal Act, 1950. Subsequently, a tripartite agreement arrived at between the State Government of Orissa, Rayagada Municipality and South Eastern Railway stipulated a payment of Rs. 5,000 per annum and accordingly these payments were made upto 1965-66.

However, the Municipality recently Claimed an amount of Rs. 2,04,020.10P. for the period 1966-67 to 1980-81. Payments aggregating to Rs. 23,566.44 have so far been made to the Municipality covering period from 1st April, 1966 to 1977-78.

The entire matter relating to payment of Municipal taxes in respect of such territories to which category Rayagada Municipality also belongs, is under consideration, in consultation with the Ministry of Finance, who are the final authority in the matter. The claim of the Rayagada Municipality will be settled as soon as a decision by the Government is taken.

Bad climate allowance

4600. SHRI GIRIDHAR GOMANGO: Will the Minister of RAILWAYS be pleased to state:

(a) the areas identified and approved for bad climate allowance by his Ministry in Koraput District (South Eastern Railway Waltair Division);

(b) whether the railway employees of these identified areas have got bad climate allowance since the approval;

(c) if so, the areas eligible and rate of allowance paid, so far;

(d) whether it is a fact that the areas which have not been covered by his Ministry as bad climate areas, the other Central Ministries and the State Governments have included these areas for bad climate allowance to their employees; and

(e) if so, the reasons behind the discontinuance of said allowance since 1978 to the railway employees of these areas, if any?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) to (e). In the matter of grant of bad climate allowance Ministry of Railways follow the orders of the Ministry of Finance. Accordingly, bad climate allowance had been authorised with the concurrence of Ministry of Finance, and paid in the case of Railway employees working in the following 17 stations of Koraput District of Orissa upto 31st October, 1978:

1. Darliput
2. Padua
3. Bhaga
4. Machkund Road
5. Paliba
6. Sukku
7. Koraput
8. Manabar
9. Jarti
10. Maliguda
11. Chetripur
12. Jayapur
13. Dhanapur
14. Kharapa
15. Charumulakusumi
16. Kotpad Road
17. Amagura.

Based on subsequent instructions from Ministry of Finance general instructions were issued on 25-3-1980 authorising grant of bad climate allowance to railway employees posted in unhealthy localities all over the Indian Railways which *inter alia* include stations falling in Koraput

Agency (other than the Taluk Headquarters of Jeyapur and Kotapad) for a further period from 1st November, 1978 to 30th April, 1982. South Eastern Railway authorities have been instructed to make payments accordingly. The rates in force as follows:—

- (a) 5 per cent of Pay upto Rs. 329/-.
- (b) 4.5 per cent of pay from Rs. 330 to Rs. 900/- subject to a minimum of Rs. 16.45..
- (c) above Rs. 900/- the amount by which the pay and bad climate allowance falls short of Rs. 940.50.

Training of rural Health Workers

4601. PROF. NARAIN CHAND PARASHAR: Will the Minister of HEALTH be pleased to state:

(a), whether Union Government initiated a scheme for the training of Rural Health Workers;

(b) if so, the qualifications for the selection of a Rural Health Worker alongwith syllabus and period of training for him before commencing his job;

(c) if so, whether Government considers the training sufficient for the purpose of administering medicines etc. in the rural areas; and

(d) if not, the reasons therefor and the steps taken by Government to ensure that the people would not suffer on account of the deficient knowledge and skill acquired by the Rural Health Workers?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH (SHRI NIHAR RANJAN LASKAR): (a) Yes. The Government of India introduced a scheme known as the Community Health Workers (subsequently called Volunteers) Scheme in October, 1977 under which C.H.Vs. are trained for work in the villages.

(b) Candidates selected under this Scheme must be permanent residents.